



2026:DHC:7986



\$~79

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010052552017**+ **O.M.P. (COMM) 205/2017****KANWAR DALIP SINGH BAWEJA & ANR.Petitioners****Through: Mr. Sanjccv Kumar Sharma,
Mr. Anirudh Sharma, Mr. Rajiv
Dalai, Mrs. Dipti Singh Arya,
Mr. Srcshth Kaushik & Mr.
Shakhyam. Agrawal, Advs.**

versus

KOTAK MAHINDRA BANK LTD. & ANR.Respondents**Through: Mr. Arun Aggarwal, Mr.
Lovelesh Kukreja & Ms. Kajal
Ashok Mishra, Advs.****CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**

%

17.09.2026

1. The matter is settled between the parties. Terms of settlements are signed. Learned counsel for the petitioner seeks to withdraw the present petition and file it again, if the terms of the settlement are not abided by the parties.

2. Leave and liberty as aforesaid is granted.

3. The present petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J**SEPTEMBER 17, 2026/at**